

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject: Surrender of the Certificate of Enrollment as an Advocate.

NOTIFICATION

No: 707 RG/LP

Dated: 06-03-2025

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice as an Advocate and have surrendered their Certificates of Enrolment as an Advocate, therefore, the same are suspended from the date(s) shown against each:-

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Ms.Upasana Gupta D/O Sh. Vinod Gupta R/O W.No.2, Hira Nagar, Main Bazar Tehsil & District Kathua	06.02.2025	JK-01/2015 Dt.20.02.2015 (Absolute)
2	Mr. Sumit Bhat S/O Sh Brij Krishan Bhat R/O H.No.53, Lane No.2 Anand Nagar, Bohri Talab Tillo, Jammu	31.01.2025	JK-51/2013 20.02.2013 (Absolute)
3	Mr. Akash Sharma S/O Sh Kamal Kishore R/O Upper Shiv Nagar, Near Shri Ram Chowk, Kathua.	11.02.2025	JK-10/2017 Dt.28.01.2017 (Absolute)

By Order.

(Registrar Administration)
High Court Main Wing, Jammu

No: 12045-58 RG/LP Dated: 06-03-2025

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu/Kathua.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. President District Bar Association, Kathua.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to upload the same on the official website of the High Court for information of all the concerned.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Notifications file for record.
10. Mr/Ms. _____
.....for information.

(Registrar Administration)